

Six Monthly Compliance Report of December, 2019 of Riverbed Sand/ Morrums Mining Project from Ken River of M/s Katyayni Natural Resources Ltd. Located at Khand No. 02, Block no. 08, Gata No.-Part of 1141, 1137, 1136, 1123/2, 1125, 1127, 1131 & 1132, Village- Bhurendi, Tehsil-Sadar, District- Banda, U.P. Sanctioned Lease Area: 37.0 ha.

Environment Clearance granted on 02nd March, 2019 with conditions details as under-

Ref. No. 700/Parya/SEAC/4208/2018

As per provisions of the prior environmental clearance monitoring under the EIA notification 2006 of MoEF& CC, it is mandatory for project proponent to submit half yearly compliance report of the project based on stipulated EC terms and condition granted for the project.

Under the point no. 24 of general condition of the EC granted for the project dated **02nd March, 2019**, the required compliance report of December, 2019 is tabulated along with demography of mining lease area, a brief geological and excavation methodology description of the project that lies in the riverbed of Ken River in Banda district –

Sanctioned MLA 37.0 ha for 5 years.

Workable area as per approved Mining Plan of SMLA-36.0 ha.

Sanctioned annual excavation volume of sand/morrums –7,40,000 m³/year.

Ultimate depth for excavation as per approved mine plan– 3.0 m

Mining activities started from – 08.03.2019

Mining lease is located in the Left bank of Ken River. River is flowing from (NW-SE) in respect to MLA.

In all, a total of 5,01,690 m³ have been excavated so far as on Dated 19.02.2020 against the sanctioned annual volume 7,40,000 m³.(Annexure - XII), excavation started on 08.03.2019.

	Conditions	Compliance Status
(a) General Conditions		
1.	This environment clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.	Photocopy of LOI, EC and agreement deed attached (Annexure I, II and III)
2.	Forest Clearance shall be taken by the proponent as necessary under law.	The mining lease area of the project is not located in the forest land. Moreover, DM invites tenders for mining lease only after getting the clearance from forest and other concerning departments.

Judama Kumar

3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended)	NA
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/ Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Complied as per directions. Hoarding displaying all the required information is placed in mine site. Verified & Approved Coordinates of the mining lease area (MLA) mentioned in agreement deed is other description. Copy of plan submitted to SEIAA under agreement deeds. (Annexure –III and VI)
5.	Mining and loading will be done only within day hour's time.	Being Complied.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	No bridge within 500 m distance of MLA.
7.	It shall be ensured that standards related to ambient air quality/ effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control measures should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Being Complied through-Sprinkling of water in haulage route. <ul style="list-style-type: none"> • No overloading. • Green covering of both side of Haulage route with grass and Shrubs.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	All necessary clearances obtained
9.	Parking of vehicles should not be made on public places.	Being Complied.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	NA.(RBM project)
11.	No wildlife habitat will be infringed.	No wildlife.(No turtles or any reptiles found in MLA)
12.	It shall be ensured that excavation of minor	Being Complied.

Jyotima Kumar

	mineral does not disturb or change the underlying soil characteristics of river bed/ basin, where mining is carried out.	
13.	It shall be ensured that mining operation of sand/morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.	Being Complied
14.	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	No wild fauna found in the MLA. Report submitted. (Annexure V)
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Detailed study carried out with following information- Flora- <ul style="list-style-type: none"> • <i>Iseilema laxum</i> (Mushel) • <i>Desmostachya bipinnata</i> (Khus) • <i>Vetiveria zizanioides</i> (Khas) • <i>Dendrocalamus strictus</i>(Baans) • <i>Saccharum spontaneum</i> (Kans) • <i>Butea superba</i>(Palasbel) • <i>Cissus repanda</i>(Panibel) • <i>Ichnocarpus tescens</i>(Demarbel) Fauna- <ul style="list-style-type: none"> • <i>Macaca mulatta</i>(Bandar) • <i>Felis chaus</i>(Jungli billi) • <i>Bandicota bengalensis</i> (Field Rat) Report is being submitted as per condition separately. (Annexure -IV)
16.	Hydro-geological study shall be carried out by a reputed organization/ institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/ anticipated, mining shall not be carried out.	Applied in the office of Ground Water Board UP and will be submitted after receiving it.(Annexure-XI) However, during the site visit for preparing the compliance report it was seen that the phreatic water table breaks in the lease area as discussed under the

Sudama Kumar

		chapter Environmentally Sustainable Annual Excavation at page no. 18.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and its activity should be completed before the start of sand/morrum mining.	Being Complied through-Sprinkling of water in haulage route. <ul style="list-style-type: none"> • PPE • No overloading. Green covering of both side of Haulage route with grass and Shrubs. (Annexure -V)
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/ tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Being Complied as per requirement of nearby localities. Planning to implement to followings- <ol style="list-style-type: none"> 1. To grow fruits bearing plants/ tree. 2. To give sewing training to the local women folk. 3. To give training for making envelop etc.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/ Horticulture Officers.	Plantation for green cover has been done including development of green covering of both side of Haulage route with grass and Shrubs, as per guidelines consultation with authorities. (Annexure -IX)
20.	Separate stockpiles shall be maintained for excavated top soil, if any and the top soil should be utilized for green cover/tree plantation.	Although, lease area is free from top soil. However, there are layers of inter bedded soil that are being stored in spreading it in the lease area during mine closer activities.
21.	Dispensary facilities for first-aid shall be provided at site.	Being Complied. First-aid kit and rest shelter is available (Annexure -IX)

Judama Kumar

22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	The mining activities in the lease area started from 08.03.2019 and the annual environmental report will be submitted will be complied after the completion of the year.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/ information/ monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	To be Complied by DMO.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental conditions including results of monitored data (both in hard and soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1 st June and 1 st December every year.	Compilation of compliance report is being submitted.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat/ Zila Parishad/ Municipal Corporation and Urban Local Bodies.	Complied.
26.	Transportation of materials shall be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/ dust.	Being Complied. <ul style="list-style-type: none"> • No overloading • PPE to workers. • Sprinkling of haulage route.
27.	Waste water, from temporary habitation campus be properly collected and treated before discharging into water bodies. The treated effluent should conform to the standards prescribed by MoEF/CPCB.	Labourers, engaged are from the near-by villages. Hence, no habitation in the lease area. Thus, no generation of waste water. However, any waste water generated will be utilized in watering the plants and washing the toilets.
28.	Measures shall be taken for control of noise level to the limits prescribed by CPCB.	Being Complied. <ul style="list-style-type: none"> • Well maintained/PUC vehicles. • No mining in night time.

Sudama Kumar

- No parking in MLA at night

29.	Special measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of village road through which transportation of minor mineral is to be under taken, shall be carried out by the project proponent regularly at his own expenses.	Being Complied. No nearby settlement within 500 m.
30.	Measure for prevention and control of soil erosion and management of silt shall be under taken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable material.	Being Complied. No dumping at site
31.	Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate/ chief Development officers.	Programs/activities in process under the guidance of local authorities as proposed under project report and are discussed under point no 18 of the Specific condition of the EC of the project. (Annexure VIII)
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within two months from the date of issuance of Environment Clearance.	Being complied. (Annexure VII)
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office at Lucknow, SEIAA, UP and UPPCB.	The mining activities in the lease area started from 08.03.2019 and the year wise expenditure report will be sent as per direction after the completion of the year.
34.	Action plan with respect to suggestions/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the District Mining Officer, concerned Regional	NA

Sudama Kumar

	Officer of UPPCB and SEIAA within 02 months.	
35.	Environmental Clearance is subject to obtaining clearance under The Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	NA
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such site, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regard the safety notified zone should be left so that the habitat/ nesting area is undisturbed.	NA. (MLA is free from any nesting described under the point).
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Being complied
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and ground water), required for the project.	Being complied.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from vehicles used for transportation.	Appropriate mitigatory measures are being taken as discussed under EMP of the project.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Being complied. Besides, other mitigatory measures being applied are- <ul style="list-style-type: none"> • No transportation through village habitation. • Vehicles well mentioned and PUC. • No transportation in night.

Sudama Kumar

41.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour as site).	Labourers, engaged from the near-by villages. Hence, no housing in the project site is required. However, drinking cold water and toilets facilities are being provided under the rest shelter.
42.	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	<ul style="list-style-type: none"> • There is an arrangement of first Aid box in the rest shelter at mine site. • Workers have been provided PPE. • Workers educated about the prevention of dust pollution. • Health checkup camp in the mine site is also to be under taken shortly.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied. Suggestions/representation if receipt will be complied.
44.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by email.	Will be complied.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Plantation for green belt development has been done. Photographs are attached as Annexure -IX
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Being complied.

Sudama Kumar

47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Safety measures are taken such as first-aid kit, safety training & PPE. (Annexure IX)
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Being complied However, engaged Workers through contractors.
	<u>Specific conditions:</u>	
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Being Complied
2.	No Mining Activity should be carried out in-stream channel as per SSMMG, 2016.	Being Complied Mining activity is done in the dry riverbed only. (Annexure IX)
3.	Pakka motorable haul road to be maintained by the project proponent.	Being Complied
4.	A separate Environment Management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Being Complied
5.	Permission from the competent authority regarding evacuation route should be taken.	Being Complied
6.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Plantation for green belt development has been done. Photographs are attached as Annexure -IX
7.	Site Pit photographs should be submitted with date and time within 15 days.	Site photographs attached. (Annexure IX)
8.	One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.	The generation of the required report is under progress and will be supplemented on its completion.
9.	Provision for cylinder to workers should be made for cooking.	Local workers, no cooking on site. Hence gas cylinder not required.
10.	The capacity of trucks/tractor for loading purpose will be in tonnes as per PWD and Transport	Being complied

Sudama Kumar

	Department applicable norms and standard fixed by the Government.	
11.	Provide suitable mask to the worker.	Complied.
12.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.	Pucca motarable approach road however, plantation and green cover on both side of haulage route is done.
13.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officers	Being complied
14.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Study in progress. Will be completed in due time.
15.	Provision for two toilets and hand pumps should be made at mining site.	Bio-toilets & drinking water facility etc. are available and are in use.
16.	Drinking water for workers would be provided by tankers.	Sufficient drinking water is being provided.
17.	Mining should be done Bar Scalping or skimming methods extraction (typically 0.3-0.6m or 1-2ft) as per Sustainable Sand mining management guidelines 2016.	Being complied
18.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	Being complied.
19.	Corporate Environmental Responsibility (CER) plan with minimum Rs. 47,17,897/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and ad of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate/ Chief Development officers, Banda, U.P.	<p>Being complied.</p> <p>On site visit the following activities were found to be in practice in the mining site -</p> <ol style="list-style-type: none"> 1. Hand-pump and water tank for drinking. 2. Toilets 3. Solar Panels for lighting 4. Water tank for sprinkling 5. PPE to workers. <p>However, the future activities to be added under the CER with the details for expenditure to be incurred.</p>

Sadama Kumar

		discussed under Annexure VIII
20.	Health/ Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.	Worker engaged through contractor. However, regular health checks-up camp being taken care of. Besides, Organization of health checkup/ immunization camps of workers and residents of nearby village is also proposed under CER of the project. (Annexure VIII)
21.	Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	Possibilities are being searched in nearby localities.
22.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.	NA.
23.	Width of the haul road shall be more than 6 meter.	Complied
24.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed	Will be complied in due time. The project proponent shall install measuring masts at the end of the mining season to generate replenishment data.
25.	The project proponent shall ensure that if the project area falls within the eco sensitive zone of national park/sanctuary prior permission of statutory committee of national board for wildlife under the provision of wildlife (Protection) Act, 1972 shall be obtain before commencement of work	No national park/sanctuary located within 20 km periphery of MLA.
26.	If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 25 ha limited to B1 category then additional conditions based on the EIA conducted by concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of EC conditions. If the certificate related to cluster provided by the competent authority is found falls or incorrect then punitive actions as per law shall	Agreed. The project already falls under B1 sub category & all the requisite conditions under the sub category of B1 has been followed.

Sudama Kumar

	be initiated against the authority issuing the cluster certificate.	
27.	The Environment clearance will be co-terminus with the mining lease period.	Agreed.
28.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	The proposed project does not lie in any of wild life sanctuary nor even any of PF or open forest.
29.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Being complied as per Sustainable Sand/morrum Mining Guidelines (SSMG) -2016.
30.	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	No reply required from PP.
31.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt, and area is less than 25ha, but factually the distance is less than 500mt and the mine is located in cluster of area equal or more than 25ha, the E.C. issued will stand revoked.	No reply required from PP.
32.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environment Clearance.	Study in progress. Will be completed due time.
33.	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Court(s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Being strictly followed.
34.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on the both of the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Being complied as per Sustainable Sand/Morrum Mining Guidelines (SSMG) -2016.
35.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Being complied

Sudhakar Kumar

36.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (non-mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	Being complied
37.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Although, labourers engaged through contractor, however, all the possible Safety measures and other provision under the Act are being followed.
38.	The project proponent will provide personal protective equipment (PPE) as required; also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly	Required PPE provided to workers and have been explained time to time about the security measure to be followed. General medical check-up is under progress in regular intervals.
39.	The critical parameters such as PM10, PM2.5, SO2, NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored[TDS, DO, pH, Fecal Coli form and Total Suspended Solids(TSS)]	The generation of required report is under progress and will be supplemented on completion. For generation of waste water it is to be informed that, there is no waste water generation in MLA because <ul style="list-style-type: none"> • Worker are from local nearby village • No housing in MLA • Mining activities in day time Hence the quality assessment of waste water is not applied in our project.
40.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	No such critical prone to air pollution is near the MLA. However, in order to check the air pollution regular sprinkling is being done.
41.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Being ensured.

Sudama Kumar

42.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Will be complied.
43.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2, NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be under taken consultation with the State Pollution Control Board.	The monitoring stations have been established during study meteorological data, topographical features and environmentally and ecologically sensitive targets and monitoring stations have been taken for compliance monitoring. The generation of required report is under progress and will be supplemented on completion.
44.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	NA, as there is no other mining lease area.
45.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	The facilities as bio-toilets etc. provided near MLA.
46.	Solid waste material viz. gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Being complied.
47.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	For the development of Green belt suitable land for plantation is being required. For that the discussion for plantation along the haulage route with government authorities is in progress and very soon the plantation work will be started for the development of Green belt.
48.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Being complied.
49.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The	Reply not required from PP.

Juliana Kumar

	record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.	
50.	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	Complied. Suggestions/representation if receipt will be complied.
51.	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	Reply not required from PP.
52.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.	Complied.
53.	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Reply not required from PP.
54.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Reply not required from PP.
55.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	Reply not required from PP.
56.	Waste water from potable use be collected and reused for sprinkling.	Although, there is no waste water generation in the project, however, any waste water generated will be used in watering the plantation and in gardening are in the cleaning of toilets.

Sudama Kumar

57.	During the school opening and closing time vehicle movement will be restricted.	The direction is being complied.
58.	A width of not less than 50m or 10% width of river can be restricted for mining activities from riverbank. A condition can be imposed that mining will be done from river activities from river bank.	Being complied as per Sustainable Sand/Morrum Mining Guidelines (SSMG) -2016.

Directions and suggestions mentioned in the granted EC of the projects are to be followed and the descriptions tabulated as under-

01	You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.	Sanctioned mining lease area has been granted by DM, Banda after getting clearances from deferent government department. However, we are agreed to surrender the lease if any of such condition as described under the point arises.
02	The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.	Agreed and to be followed.
03	The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.	Required approved plans and proposals already submitted and are discussed under chapters of the report, supported by the annexure.
04	This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.	All the necessary actions as described under the notification will be followed.

Sudama Kumar



केन्द्रीय कार्यालय : सी प्रो प्रदूषण नियंत्रण बोर्ड, बॉदा
34 ए. निकट, संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं०-2,
जिला रोड, बॉदा (सी प्रो) पिन-210001

संदर्भ संख्या- 1467/ सी प्रो 14/2020/20

दिनांक : 24/03/20

सेवा में,

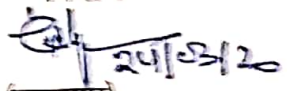
रजिस्ट्रार नेशनल
माननीय राष्ट्रीय हरित न्यायाधिकरण,
नई दिल्ली।

विषय- माननीय राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली में यांजित ओएन सं० 502/2019
जगदीश प्रसाद निषाद बनाम युनियन आफ इम्प्लिया व अन्य में पारित आदेश दिनांक
03.12.2019 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में माननीय न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.12.2019 के अनुपालन में मेसर्स कात्यायनी नेचुरल रिसोर्सेज प्रा० लि० खण्ड नं०-02, ब्लॉक नं०-08, गाटा सं०-1141, 1137, 1136, 1123/2, 1125, 1127, 1131 व 1132 ग्राम-मुरेडी, तहसील-सादर, जनपद- बॉदा की लीज एरिया 37.0 हेक्टेअर हेतु एस०ई०आई०ए० लखनऊ द्वारा जारी पर्यावरणीय स्वीकृति के सम्बन्ध में संदर्भित संस्था के स्थल का निरीक्षण SEIAA प्रतिनिधि लखनऊ, क्षेत्रीय अधिकारी एवं प्रतिनिधि सी प्रो प्रदूषण नियंत्रण बोर्ड, बॉदा व जिला खान अधिकारी बॉदा के द्वारा दिनांक 20.02.2020 को किया गया जाँच में पाये गये बिन्दुवार आख्या एवं संदर्भित संस्था द्वारा प्रेषित पर्यावरणीय स्वीकृति की अनुपालन आख्या संलग्न कर माननीय न्यायाधिकरण को सादर प्रस्तुत की जा रही है।

संलग्नक : उपरोक्तानुसार।

भवदीय

(सन्स्थान)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. श्री प्रदीप मिश्रा, एडवोकेट, (माननीय एनजीटी, स्टैण्डिंग काउन्सिल) राज्य प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी बॉदा।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2) सी प्रो प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी) सी प्रो प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Compliance Report of the order of Hon'ble National Green Tribunal with reference to OA No.502/2019 dated 03.12.2019 in the matter of Jagdish Prashad Nishad Vs Union of India and others.

The above Hon'ble NGT order directed as follows :

“Though a report has been filed on 01.09.2019 by the SPCB, the said report is hardly of any assistance. Let an updated and comprehensive report be furnished within one month by e-mail”

Judicial.ngt@gov.in The report may mention status of compliance of Environment Clearance (EC) conditions.

In compliance of above order of Hon'ble NGT the member Secretary, SEIAA, Lucknow constituted a committee of following persons:

- 1- Representative of SEIAA (Meraj Uddin, Member, SEIAA)
- 2- Representative of U.P. Pollution Control Board (Mr. Ghyanshyam, RO U.P. Pollution Control Board, Dr. Madhavi Kamalvanshi, Banda, ASO)
- 3- Representative of District Mines Office (Shailender Kumar Maurya, Mines Officer, Banda)

The above members inspected on dated 20.02.2020 the mining lease area of M/s Katyani Natural Resources (P) Ltd. Located at Khand No. 02, Block No. 08, Gata No. Part of 1141, 1137, 1136, 1123/2, 1125, 1127, 1131 and 1132 village Bhurendi, Tehsil Sadar, District Banda, having sanctioned lease area 37.0 hectare.

Inspection and its observation

The inspection team focused on the performance of project proponent in the light of the six monthly environmental compliance (EC) reports as per instruction of Hon'ble NGT order. As per EIA Notification 2006 of MoEF & CC submission of environmental compliance is mandatory for Project Proponent. The Project Proponent has submitted environmental compliance against all 58 specific conditions stipulated in the EC. The salient features of Environmental Compliance are as follows:-

- 1- The Granted mine lease area is free of any sensitive feature like railway line, national highway, electric transmission line pole or tower, check dams or reservoir (natural water bodies) etc.
- 2- The lease area is located far considerable distance for habitation and more than 300 meters down-stream of a bridge.
- 3- Relevant information regarding the mining lease area displayed on board at site .
- 4- The lease holder has used local gravel to develop the haulage route to reduce dust emission.
- 5- Plantation has been undertaken only partially in the name of green belt trees are also planted along the haulage route the variety of plantation is required which should be avoided. The proponent should focus more on plantation to developed green belt by planting the native species.
- 6- At the time of inspection the team was suggested which suite the climate and recommendation by the District Forest Office. Besides this grass planting should also be carried out along the haulage route.
- 7- Periodic water sprinkling is being carried out, but the frequency will have to be increased during the peak mining season.

A. H. Uddin

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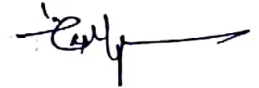
- 8- Basic protection equipments and first aid kit etc are available at site.
- 9- The permission for adoption of village is awaited and budgetary find allocation by the project proponent has been made.
- 10- No river water is being extracted or utilized proponent by provided drinking water is being drawn from the tube wells of nearby villages.
- 11- The proponent has informed to have used machinery for scraping and collecting the river bed sand and creating dumps from where loading on trucks is undertaken.
- 12- As on date and time of inspection mining operation is being carried out as per approved mining plan and conditions stipulated in EC, but scraping machines are also found in lease area, they are being used for scraping purpose to collect sand at a place.
- 13- It was suggested to the project proponent the quality of ground water should also be monitored by collecting water sample from bore wells/dug wells, during April/May every year and get it analyzed from NABL accredited laboratories for basic parameters, heavy metal, restricting organic compounds etc.
- 14- The proponent had undertaken two trial pits of 1000 sq. mtr. Each However as phreatic water table breaks at less than two meters, the proponent informed that they are only scrapping dry sand and not digging deeper.
- 15- It was suggested to the project proponent that additional air quality monitoring on the haulage route as well as point at the site should be undertaken during the compliance report for the months of May 2020.
- 16- Compliance report of EC given by the project proponent enclosed.



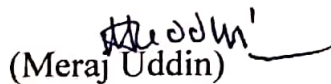
(Dr. Madhavi Kamalvanshi)
Asst. Scientific Officer
Banda



(Shailendra Kumar Maurya)
Mines Officer
Banda



(Ghanshyam)
Regional Officer
Banda



(Meraj Uddin)
Representative of SEIAA
Lucknow



(Santosh Bahadur Singh)
Additional District Magistrate
Banda



DA No 502/19

M/s Katyani Natural Resources Pvt. Ltd. Site Inspection with team members on dated 20-02-2020

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